

**GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
DEPARTMENT OF JUSTICE**

**LOK SABHA
UNSTARRED QUESTION NO. †1018
ANSWERED ON – 05/12/2025**

COURT CASES UNDER POCSO ACT

**†1018. SMT. SHOBHANABEN MAHENDRASINH BARAIYA:
MS KANGNA RANAUT:
SHRI DAMODAR AGRAWAL:**

Will the Minister of *LAW AND JUSTICE* be pleased to state:

- (a) the Court-wise and year-wise details of cases registered under the Protection of Children from Sexual Offences Act (POCSO Act) in the district and subordinate Courts in the country during the last five years;
- (b) the details of disposal of cases registered under the POCSO Act during the last five years, State-wise and year-wise;
- (c) the details of cases filed under the POCSO Act during the last ten years and pending for more than two years, State-wise and year-wise; and
- (d) whether the Government has undertaken any special initiative to provide speedy justice to the victimized children?

ANSWER

**MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LAW
AND JUSTICE; AND MINISTER OF STATE IN THE MINISTRY OF
PARLIAMENTARY AFFAIRS**

(SHRI ARJUN RAM MEGHWAL)

(a) & (b): As per the information available on the National Judicial Data Grid (NJDG) the State/UT-wise and year-wise details of cases registered and disposed under the Protection of Children from Sexual Offences Act (POCSO Act) during the last five years are given at **Annexure-I**.

(c): As per the information available on the National Judicial Data Grid (NJDG), the State/UT-wise and year-wise details of cases filed under POCSO Act during last ten years and pending for more than 2 years, are at **Annexure -II**.

(d): A Centrally Sponsored Scheme for the establishment of Fast Track Special Courts (FTSCs), including exclusive POCSO (ePOCSO) Courts was launched in October, 2019, following the enactment of the Criminal Law (Amendment) Act, 2018 and the order of Hon'ble Supreme Court [Suo Motu Writ (Criminal) No. 1/2019]. These courts are dedicated to the time-bound trial and disposal of pending cases related to rape and crimes under the Protection of Children from Sexual Offences (POCSO) Act, 2012.

The Scheme has been extended twice, with the latest extension up to 31st March 2026, for establishment of 790 courts. The financial outlay under the scheme is ₹1952.23 crore with ₹1207.24 crore as Central Share to be incurred from Nirbhaya Fund on the CSS pattern.

As of 30.09.2025, 773 FTSCs, including 400 exclusive POCSO (e-POCSO) Courts are functional in 29 States/UTs, which have disposed of 3,50,685 cases since the inception of the Scheme including 2,25,617 cases disposed by exclusive POCSO Courts. The State/UT-wise details of functional Fast Track Special Courts (FTSCs) including exclusive POCSO courts, are given at **Annexure-III**.

State/UT-wise details of POCSO cases registered and disposed during the last five years

Sl. No.	State/UT	2021		2022		2023		2024		2025	
		Registered	Disposed	Registered	Disposed	Registered	Disposed	Registered	Disposed	Registered	Disposed
1	Andaman and Nicobar	0	0	0	0	0	0	0	0	0	0
2	Andhra Pradesh	881	914	1439	735	1180	680	672	533	1138	1203
3	Arunachal Pradesh	22	2	57	8	106	82	151	129	85	97
4	Assam	1509	666	1936	1379	4096	1984	3207	2012	1759	1612
5	Bihar	2369	1852	3078	2538	3892	3275	4421	3604	3011	3239
6	Chandigarh	156	107	171	189	227	222	125	101	52	119
7	Chhattisgarh	2894	2288	2809	2587	2338	3386	2799	2773	1416	2678
8	Dadra & Nagar Haveli and Daman & Diu	47	34	58	62	43	51	39	29	30	25
9	Delhi	1535	1660	1764	2615	1892	2773	1916	2781	1006	1792
10	Goa	20	7	51	44	38	30	14	27	22	19
11	Gujarat	6621	5002	6340	7921	6844	7844	7255	8524	4557	6289
12	Haryana	4459	3503	5263	5101	5470	5456	5633	5468	3522	3895
13	Himachal Pradesh	348	186	413	430	475	545	513	684	386	432
14	Jammu and Kashmir	28	7	35	10	33	4	38	6	42	23
15	Jharkhand	1841	1088	2002	2058	2059	2116	2008	2136	1434	1867
16	Karnataka	3348	2876	4119	3968	4874	4679	5357	4813	3289	4026
17	Kerala	4488	2917	6694	6131	6514	7758	5605	6061	3291	3891
18	Ladakh	0	0	0	0	0	0	0	0	0	0
19	Lakshadweep	10	0	29	0	4	0	9	6	4	6
20	Madhya Pradesh	7133	6035	6795	7753	6665	8189	6982	7278	3973	5503
21	Maharashtra	13201	8456	15208	11380	18016	13659	18170	12534	11714	10564
22	Manipur	8	2	31	29	13	11	11	14	24	30
23	Meghalaya	3	0	10	4	7	4	7	7	7	3
24	Mizoram	1	1	1	0	0	0	0	0	0	1
25	Nagaland	10	3	10	11	11	9	6	6	1	1
26	Odisha	2725	1390	2583	2996	2685	3230	2786	3698	1641	2916
27	Puducherry	102	33	102	63	293	282	121	112	72	114
28	Punjab	2816	2537	2850	3086	2859	3178	2882	3014	1809	2333
29	Rajasthan	858	497	1025	681	946	994	1160	1314	692	1173
30	Sikkim	109	92	89	79	41	52	31	32	33	51
31	Tamil Nadu	5482	3476	8392	5663	7786	6880	9393	8200	8946	9166
32	Telangana	5195	2559	5646	5779	3933	3203	5097	4615	3654	3935
33	Tripura	76	28	37	58	69	47	74	56	130	103
34	Uttar Pradesh	23563	17740	27934	21905	30969	23678	30187	23417	19039	17879
35	Uttarakhand	1418	1077	1533	1262	1444	1411	1684	1524	1011	1026
36	West Bengal	1962	699	2853	1091	3194	1207	4147	1474	2530	1743
	Total	95238	67734	111357	97616	119016	106919	122500	106982	80320	87754

Note: Data as available on National Judicial Data Grid dated 02-12-2025.

State/UT-wise details of cases filed under POCSO Act during last ten years and pending for more than 2 years

Sl. No.	State/UT	2015	2016	2017	2018	2019	2020	2021	2022	2023
1	Andaman and Nicobar	0	0	0	0	0	0	0	0	0
2	Andhra Pradesh	1	6	15	24	66	83	143	464	456
3	Arunachal Pradesh	0	1	1	14	10	9	9	30	33
4	Assam	1	11	41	91	205	318	483	771	1693
5	Bihar	1	65	143	301	402	400	472	707	1079
6	Chandigarh	0	0	0	0	0	1	1	0	16
7	Chhattisgarh	0	0	3	7	17	55	121	292	375
8	Dadra & Nagar Haveli and Daman & Diu	0	2	0	2	4	2	2	9	4
9	Delhi	2	179	403	574	917	342	389	499	558
10	Goa	0	1	0	2	0	0	3	11	14
11	Gujarat	3	36	80	112	222	286	414	572	817
12	Haryana	0	1	7	16	26	32	139	375	606
13	Himachal Pradesh	0	1	2	5	19	40	61	119	101
14	Jammu and Kashmir	0	0	0	4	12	10	14	27	23
15	Jharkhand	1	18	23	35	87	123	201	241	315
16	Karnataka	0	20	27	46	64	98	239	451	870
17	Kerala	0	15	16	16	24	65	180	312	674
18	Ladakh	0	0	0	0	0	0	0	0	0
19	Lakshadweep	0	0	0	0	8	0	7	23	4
20	Madhya Pradesh	0	8	14	35	67	234	446	1103	1736
21	Maharashtra	48	698	1028	1604	2436	3820	4565	6020	7962
22	Manipur	0	0	0	0	0	0	0	0	2
23	Meghalaya	0	0	0	0	0	0	1	3	3
24	Mizoram	0	0	0	0	0	0	0	0	0
25	Nagaland	0	0	0	1	3	0	3	1	6
26	Odisha	45	408	403	478	513	554	805	899	1079
27	Puducherry	0	0	0	0	0	1	3	4	95
28	Punjab	0	3	7	7	24	28	47	93	152
29	Rajasthan	0	2	8	15	8	21	58	149	224
30	Sikkim	0	0	0	0	0	0	0	17	21
31	Tamil Nadu	2	10	27	110	264	300	716	1582	1910
32	Telangana	4	23	32	103	176	242	962	1863	1653
33	Tripura	0	0	2	3	1	7	8	4	10
34	Uttar Pradesh	26	962	1450	2621	4131	5506	6383	8623	10566
35	Uttarakhand	0	1	4	7	52	63	157	209	374
36	West Bengal	55	735	659	856	1289	932	1177	1830	2003
	Total	189	3206	4395	7089	11047	13572	18209	27303	35434

Note: Data as available on National Judicial Data Grid dated 02-12-2025.

State/UT wise details of functional FTSCs along with exclusive POCSO (ePOCSO) courts as on 30/09/2025

Sl. No.	State/UTs	Functional Courts		Cumulative Disposal since the inception of the Scheme			Pendency as on 30.09.2025		
		FTSCs including ePOCSO	ePOCSO	Combined FTSCs (RAPE & POCSO)	ePOCSO	Total	Combined FTSCs (RAPE & POCSO)	ePOCSO	Total
1	Andhra Pradesh	16	16	0	8170	8170	0	6342	6342
2	Assam	17	17	0	9617	9617	0	6477	6477
3	Bihar	54	48	181	18756	18937	4173	18761	22934
4	Chandigarh	1	0	413	0	413	210	0	210
5	Chhattisgarh	15	11	1369	5438	6807	247	1245	1492
6	Delhi	16	11	807	2124	2931	1034	2481	3515
7	Goa	1	0	104	34	138	141	0	141
8	Gujarat	35	24	3624	13951	17575	1369	3766	5135
9	Haryana	18	14	2139	6409	8548	1207	3337	4544
10	Himachal Pradesh	6	3	663	853	1516	307	298	605
11	J&K	4	2	154	184	338	165	329	494
12	Karnataka	30	17	5761	9208	14969	2102	3129	5231
13	Kerala	55	14	18952	8212	27164	4719	1582	6301
14	Madhya Pradesh	67	56	5245	28376	33621	2982	7897	10879
15	Maharashtra	36	1	9061	12034	21095	33346	284	33630
16	Manipur	2	0	212	0	212	44	0	44
17	Meghalaya	5	5	0	771	771	0	1128	1128
18	Mizoram	3	1	213	73	286	50	40	90
19	Nagaland	1	0	70	3	73	59	0	59
20	Odisha	44	23	7776	13870	21646	3023	6106	9129
21	Puducherry	1	1	0	184	184	0	230	230
22	Punjab	12	3	2993	2634	5627	950	520	1470
23	Rajasthan	45	30	6053	14271	20324	1036	3883	4919
24	Tamil Nadu	20	20	0	10617	10617	0	8135	8135
25	Telangana	36	0	9384	2731	12115	8850	0	8850
26	Tripura	3	1	266	261	527	127	94	221
27	Uttarakhand	4	0	2004	0	2004	1113	0	1113
28	Uttar Pradesh	218	74	44847	49928	94775	34374	60452	94826
29	West Bengal	8	8	0	571	571	0	5471	5471
30	Jharkhand *	0	0	2777	6337	9114	0	0	0
31	A&N Islands**	0	0	0	0	0	0	0	0
32	Arunachal Pradesh***	0	0	0	0	0	0	0	0
	TOTAL	773	400	125068	225617	350685	101628	141987	243615

Note: At the inception of the Scheme, the allocation of FTSCs across the country was based on a criterion of 65 to 165 pending cases per court, meaning one FTSC would be established for every 65 to 165 pending cases. Based on that, only 31 States/UTs were eligible to join the Scheme. Puducherry made a special request to be included in the Scheme and has since operationalized one exclusive POCSO Court in May, 2023.

* The State of Jharkhand has decided to exit the FTSC Scheme vide letter dated 07.07.2025.

**A&N Islands has consented to join the Scheme, but is yet to operationalize any court.

***Arunachal Pradesh has opted out of the Scheme citing a very low number of pending cases of Rape and POCSO Act.